

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****OA NO. 669 OF 2025****IN THE MATTER OF:****ABHAY SHARMA****...APPLICANT****VERSUS****STATE OF UTTAR PRADESH & ORS.****...RESPONDENT(s)****INDEX**

S.NO	PARTICULARS	PG.NO
1.	RESPONSE ON BEHALF OF RESPONDENT 2 , DISTRICT MAGISTRATE IN COMPLIANCE OF THE ORDER DT. 11.03.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
2.	A COPY OF THE LETTER DATED 07.02.2026 IS ANNEXED HEREIN AND MARKED AS ANNEXURE -1.	

3.	A COPY OF THE INSPECTION REPORT IS ANNEXED HEREIN AND MARKED AS ANNEXURE – 2.	
4.	A COPY OF THE REVENUE RECORD OF BOTH THE GATA NUMBERS ARE ANNEXED HEREIN AND MARKED AS ANNEXURE- 3.	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.

EMAIL-bhanwar09jadon@gmail.com

PHONE NO.-8095967744

DATE: - 25.04.2026

PLACE: - NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 669 OF 2025

IN THE MATTER OF:

ABHAY SHARMA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(s)

RESPONSE ON BEHALF OF RESPONDENT 2 IN COMPLIANCE OF
THE ORDER DT. 11.03.2026 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, NEW DELHI

I, Manish Bansal, aged about 36 years, S/o Shri Ram Avtar Bansal, posted as,
 District Magistrate, Agra, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.
2. That I, state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



BACKGROUND OF THE MATTER

3. That in the present matter, the applicant has raised grievances regarding illegal operation of two Hot Mix Plants by Khushi Infotech at Gata no. 1068/2 and G.G. Infotech at Gata no. 960 at village Veerai, Tehsil Kheragadh, District Agra falling under TTZ area in violation environmental norms.

4. That the Hon'ble Tribunal vide order dated 11.03.2026 issued the following directions:

*".....6. **Learned Counsels for respondents no. 1 and 2, respondent no. 3 and respondents no. 4 and 5 respectively seek one month's time for filing of their replies/responses.***

8.. List on 27.04.2026 for further hearing."

5. That it is germane to mention that vide order dated **05.01.2026**, the Hon'ble Tribunal constituted a Joint Committee comprising Central Pollution Control Board (hereinafter referred as **CPCB**), Uttar Pradesh Pollution Control Board (hereinafter referred as **UPPCB**) and District Magistrate Agra. That the UPPCB was appointed the nodal of the said committee.

6. That it is submitted that vide letter dated **07.02.2026** the District Magistrate nominated Sub Divisional Magistrate to carry out inspection along with the Joint Committee. The copy of the letter is annexed in the report on judicial page No. 30.

A copy of the letter dated 07.02.2026 is annexed herein and marked as **ANNEXURE-1**.



7. That it is humbly submitted that, the Joint Committee conducted inspection of the hot mix plants on **24.02.2026** and submitted its report before this Hon'ble Tribunal (The affidavit starts from Judicial Page No. 20, as already on record). A copy of the inspection report is annexed herein and marked as **ANNEXURE - 2.**

8. That it is further submitted that, as per the revenue records and the findings of the Joint Committee during inspection, out of the two hot mix plants reported in Village Veerai, Tehsil Kheragarh, District Agra, one hot mix plant was found existing on Gata No. 960 recorded in the name of M/s G.G. Infotech, whereas **NO** hot mix plant was found on Gata No. 1068/2 recorded in the name of M/s Khushi Infotech.

A copy of the revenue record of both the gata numbers are annexed herein and marked as **ANNEXURE- 3.**

9. That, as per the said inspection the conclusion of the committee is as under: -

*"The applicant has raised grievances regarding the alleged illegal operation of two Hot Mix Plants by M/s Khushi Infotech at Gata No. 1068/2 and M/s G.G. Infotech at Gata No. 960, situated at Village Veerai, Tehsil Kheragarh, District Agra, falling within the TTZ area in violation of environmental norms; however, during inspection, **only one Hot Mix Plant was found installed at the site.**"*

The Hot Mix Plant situated at Gata Nos. 960 and 1068/2, Village-Virai, Tehsil-Kheragarh, District-Agra, falling within the notified TTZ area, was found non-operational at the time of inspection, and it is observed that UP Pollution Control Board Headquarters, Lucknow had issued a Show Cause Notice dated 25.09.2025 followed by a Closure Order dated 23.02.2026 under Section 33A



[Signature]

of the Air (Prevention and Control of Pollution) Act, 1981 against M/s G.G. Infratech; in compliance thereof, the Mixer Drum and Four-bin Feeder were sealed during inspection, and the unit stands sealed and closed."

10. That the deponent has been duly diligent in complying with the orders passed by the Hon'ble National Green Tribunal, New Delhi, and has taken all necessary measures to ensure timely and complete compliance therewith in letter and spirit.

11. Hence, the present affidavit is being submitted for the kind perusal of the Hon'ble Tribunal. It is prayed that the same be taken on record.


DEPONENT

VERIFICATION

Verified at Aggra on this 25 day of April 2026, that the contents of the above affidavit from paragraphs 1 to 11 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

S. No. 1005/2026
Explained by Nam Singh Bains
Read by Nam Singh Bains
who understands contents
solemnly sworn and
on oath
at Aggra
Identified by D. M. Aggarwal
who is known to me
Collectable
Aggra




DEPONENT



टिप्पणी एवं आदेश

Anx-1

जिलाधिकारी महोदय,

कृपया पत्रावली में दाहिनी ओर सम्मुख संलग्न मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०-669/2025 (अमय शर्मा बनाम स्टेट आफ यू०पी० व अन्य) में पारित आदेश दिनांक 05.01.2026 का अवलोकन करने का कष्ट करें। (पताका-‘क’)

मा० अधिकरण के द्वारा दिनांक 05.01.2026 को पारित आदेश के सुसंगत अंश निम्नवत् है:-

"7. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of U.P.; (2) District Magistrate, Agra; (3) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary; (4) M/s. Khushi Infotech at Gata no. 1068/2, Village Veerai, Tehsil Kheragadh, District Agra and (5) M/s. G.G. Infotech at Gata no. 960, Village Veerai, Tehsil Kheragadh, District Agra who are impleaded as respondents no. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application.

8. The Registry is directed to issue notice to respondents no. 1 to 5 along with copy of the original application and documents attached with the same.

9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board and District Magistrate, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

10. Responses by respondents no. 1 to 5 and report of the Joint Committee may be filed within two months.

11. List on 11.03.2026 for further consideration.

12. The applicant may be informed about the next date of hearing fixed and be asked to join the proceedings physically or through V.C. on that date."

उल्लेखनीय है कि प्रश्नगत प्रकरण में जनपद-आगरा के दो हॉटमिक्स प्लान्ट जोकि टी०टी०जेड० एरिया में संचालित है तथा जिनके नाम क्रमशः मै० खुशी इन्फ्राटेक, गाटा नं०-1068/2 एवं मै० जी०जी० इन्फ्राटेक गाटा सं०-960, ग्राम-वीरई, तहसील- खेरागढ़, जनपद आगरा के सम्बन्ध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं जिलाधिकारी, आगरा की संयुक्त समिति द्वारा निरीक्षण किया जाना निर्देशित है।

मा० अधिकरण के आदेशों के क्रम में संयुक्त समिति गठित किये जाने हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड की ओर से डॉ० विपुल कुमार सिंह, वैज्ञानिक 'ग' को सदस्य नामित किया गया है। (पताका-‘ख’)

उपरोक्त के क्रम में जिलाधिकारी महोदय, आगरा की तरफ से संयुक्त समिति गठित किये जाने हेतु अधिकारी नामित करने एवं संयुक्त समिति द्वारा निरीक्षण किये जाने हेतु तिथि एवं समय देना चाहें।

22/02/2026
(अमित मिश्रा)
क्षेत्रीय अधिकारी

प्रहोदय, (i) बिना SDM
(ii) Ro - UPPCB
(iii) CPCB
का नामित कराना चाहें।
अपर जिलाधिकारी, आगरा
ओ०सी०, मा० राष्ट्रीय हरित
अधिकरण

Wired chandhey dywolkat
nominatd

जिलाधिकारी,
आगरा।



JOINT INSPECTION REPORT IN COMPLIANCE WITH THE HON'BLE NGT ORDER DATED 05.01.2026 IN THE MATTER OF ABHAY SHARMA Vs. STATE OF U.P. & ORS. (ORIGINAL APPLICATION NO. 669/2025)

1.0 BACKGROUND:

In the matter of *Abhay Sharma Vs. State of U.P. & Ors.* (Original Application No. 669/2025), the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi directed vide order dated 05.01.2026 as below:

"9..... In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board and District Magistrate, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

10. Responses by respondents no. 1 to 5 and report of the Joint Committee may be filed within two months.

11. List on 11.03.2026 for further consideration....."

2.0 Joint Committee: In compliance of the above NGT order following members have been nominated in the joint committee by the concerned authorities:

Sr. No.	Name and designation	Department
1.	Mr. Vinod Chaudhary, Sub-Divisional Magistrate-Judicial, Kheragarh, Agra	District Administration Agra, U.P. (Nominated by DM, Agra)
2.	Dr. Vipul Kumar Singh, Scientist 'C' Project Office, CPCB, Agra	Central Pollution Control Board (Nominated by CPCB)
3.	Mr. Amit Mishra Regional Officer, UPPCB, Agra	Uttar Pradesh Pollution Control Board (Nominated by UPPCB)

Copy of the said office Letters is appended as **Annexure I**

3.0 JOINT INSPECTION: In compliance to said order of the Hon'ble NGT dated 05-01-2026, joint team of officials from CPCB, UPPCB and District Administration, Agra visited the Hot Mix Plants At Village Veerai, Tehsil Kheragarh, District Agra, UP on 24.02.2026, carried out field inspection and collected information.

The inspection covered the sites as mentioned in the said order of the Hon'ble NGT dated 05-01-2026:

- M/s Khushi Infotech (Gata No. 1068/2) Village Veerai, Tehsil Kheragarh, District Agra.
- M/s G.G. Infotech (Gata No. 960) Village Veerai, Tehsil Kheragarh, District Agra.

Representative of the units M/s Khushi Infotech and M/s G.G. Infotech Mr. Sandeep Mittal was also present on the site during inspection for assisting joint team by providing necessary information.

4.0 General Information: -

Sr.No.	Particular	:	Details
1.	Type of Plant	:	Hot Mix Plant (Asphalt Drum Mix Plant capacity – 60 TPH)
2.	Location	:	Village Veerai, Tehsil Kheragarh, District Agra
3.	Fuel type	:	LPG
4.	Area	:	TTZ (Taj Trapezium Zone)
5.	Gata No. 1068/2	:	M/s Khushi Infotech LLP
6.	Gata No. 960	:	M/s G.G. Infratech India Pvt. Ltd.
7.	Air Pollution Control System	:	Wet Scrubber
8.	Co-ordinate of the Hot Mix Plant Location point (Decimal units)	: Latitude	N 26° 98' 04.34"
		: Longitude	E 77° 95' 11.67"
9.	Siting Location	:	Distance (In meters) Nearest Petrol Pump - Approx. 160 m Distance from Village Veerai - Approx. 500 m Distance from Village Tehra - Approx. 670 m National Highway - NH-44 situated towards southern side

5.0. Finding /Observation made by the Joint committee during site inspection:

- At the time of inspection, the Hot Mix Plant was not found operational.
- Representative of the unit (Mr. Sandeep Mittal) informed that the plant has been non-operational for more than two years.
- Construction material was found stored within the premises.
- The Hot Mix Plant is operated by the electricity supplied by a D.G. Set of 125 K.V.A., The D.G. Set was found not equipped with an adequate acoustic enclosure and was not provided with a chimney of requisite height and no appropriate air pollution control system was found installed, in violation of the norms prescribed by CPCB.
- During the course of inspection, the Joint Committee verified the land ownership details of the Hot Mix Plant premises through available revenue records (Khatauni ANNEXURE – II). It was found that:
 - The industrial activity is being carried out over Gata No. 960 (2.1790 Ha) recorded in the name of M/s G.G. Infratech India Pvt. Ltd.
 - Adjacent land parcel Gata No. 1068/2 (0.4330 Ha) is recorded in the name of M/s Khushi Infotech LLP.

- The total land area under use for the Hot Mix Plant premises is approximately 2.6120 Hectare.
 - The said land parcels fall within Village Veerai, Tehsil Kheragarh, District Agra and are situated inside the notified Taj Trapezium Zone (TTZ) area.
 - As per UP Pollution Control Board Headquarters, Lucknow, vide Letter No. H-33039/C-4/Consent-304/Show Cause Notice/2025 dated 25.09.2025, a Show Cause Notice was issued against M/s G.G. Infratech, Village-Virai, Tehsil-Kheragarh, District-Agra under Section 33A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended), and subsequently, vide Letter No. H-38316/C-4/Consent-304/Closure Order/2026 dated 23.02.2026, a Closure Order was issued against the said unit under the same statutory provisions. Copy of the said Show cause and Closure order Letter's is appended as **Annexure III**
6. During inspection, the Mixer Drum and Four-bin Feeder were sealed by the Joint Committee in compliance with the Closure Order issued under Section 33A of the Air (Prevention and Control of Pollution) Act, 1981. Copy of the said proceedings of sealing are annexed herewith as **Annexure-IV**.

GPS Photographs taken during inspection dated 24.02.2026



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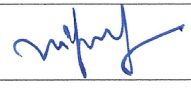
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6.0 CONCLUSION

- The applicant has raised grievances regarding the alleged illegal operation of two Hot Mix Plants by M/s Khushi Infotech at Gata No. 1068/2 and M/s G.G. Infotech at Gata No. 960, situated at Village Veerai, Tehsil Kheragarh, District Agra, falling within the TTZ area in violation of environmental norms; however, during inspection, only one Hot Mix Plant was found installed at the site.
- The Hot Mix Plant situated at Gata Nos. 960 and 1068/2, Village–Virai, Tehsil–Kheragarh, District–Agra, falling within the notified TTZ area, was found non-operational at the time of inspection, and it is observed that UP Pollution Control Board Headquarters, Lucknow had issued a Show Cause Notice dated 25.09.2025 followed by a Closure Order dated 23.02.2026 under Section 33A of the Air (Prevention and Control of Pollution) Act, 1981 against M/s G.G. Infratech; in compliance thereof, the Mixer Drum and Four-bin Feeder were sealed during inspection, and the unit stands sealed and closed.

Inspection Team:

Sr. No.	Name of Inspecting Officers	Designation	Signature
1.	Mr. Vinod Chaudhary	SDM-Judicial Magistrate, Kheragarh, Agra	
2.	Dr. Vipul Kumar Singh	Scientist 'C', Project office, CPCB, Agra	
3.	Mr. Amit Mishra	RO, UPPCB, Agra	

उद्धरण खतौनी 98 प्रमाणित प्रति)

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जनपद : आगरा

ग्राम कोड : 124979

तहसील : खेरागढ़

फसली वर्ष : 1428-1433 (01 जुलाई, 2020 से 30 जून, 2026)

ग्राम : वीरई

खाता संख्या : 00095

श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व
1068/2	1) खुशी इन्फ्राटेक एल0एल0पी0 / डेजीनेटेड पार्टनर विवेक पुत्र / राधेश्याम नि0 132 डिफेस स्टेट फेस2आगरा		1421फ.	1068/2 (1249791068100212)	0.4330	1) 1/1	1) 0.4330	13.10
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कुल गाटे : एक	कुल क्षेत्रफल : शून्य दशमलव चार तीन तीन शून्य (हेक्टेयर)	कुल भू-राजस्व : एक तीन दशमलव एक शून्य रुपये	कुल अंश का क्षेत्रफल : शून्य दशमलव चार तीन तीन शून्य (हेक्टेयर)
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नामान्तरण / परिवर्तन का विवरण	खारिज किया गया 99			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक))

(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण :

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें।

Disclaimer: उक्त ऑनलाइन मात्र अवलोकनार्थ है, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एचम सी एस सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है।

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उद्धरण खतौनी (अप्रमाणित प्रति)

24/February/2026 02:39:31 PM

जनपद : आगरा

तहसील : खेरागढ़

ग्राम : वीरई

ग्राम कोड : 124979

फसली वर्ष : 1428-1433 (01 जुलाई, 2020 से 30 जून, 2026)

खाता संख्या : 00331

श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें।	खातेदार का अंश			
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष		(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व
960	1) भाव सिंह / भूप सिंह / रोहता तह.आगरा 2) वावूलाल / लक्ष्मन सिंह / रोहता तह.आगरा 3) प्रेम सिंह / लक्ष्मन सिंह / रोहता तह.आगरा 4) नन्द किशोर / लक्ष्मन सिंह / रोहता तह.आगरा 5) मै0 यश एग्रीकल्चर 9/228 बाग / मुजफ्फर खौ आगरा बजरिये / पाटर्नर भूपेन्द्र कुमार HUF 6) पुत्र बनारसीदास वर्मा नि0 / 9/228 बागमुजफ्फर खौ / आगरा		1403फ.	960 (1249790960000012)	2.1790			72.45

कुल गाटे : एक

कुल क्षेत्रफल : दो दशमलव एक सात नौ शून्य (हेक्टेयर)

कुल भू-राजस्व : सात दो दशमलव चार पांच रुपये

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)
1) राजस्व न्यायालय (नायब तहसीलदार) / T202401010501727 / 18-07-2024 / विक्रय / SUDHIR KUMAR RAJPUT (रजिस्ट्रार कानूनगो) / 23-10-2024	1.1) भाव सिंह/भूप सिंह/रोहता तह.आगरा (:-) 1.2) वावूलाल/लक्ष्मन सिंह/रोहता तह.आगरा (:-) 1.3) प्रेम सिंह/लक्ष्मन सिंह/रोहता तह.आगरा (:-) 1.4) नन्द किशोर/लक्ष्मन सिंह/रोहता तह.आगरा (:-)	960 (12497909600000012)	1.1) 0.0000 1.2) 0.0000 1.3) 0.0000 1.4) 0.0000	1.1) जी०जी० इन्फ्रासोल इण्डिया प्रा० लि० / 172 डिफेन्स स्टेट फेस 1 बुन्दू कटरा ग्वालियर रोड आगरा / बजरिये पार्टनर सन्दीप मित्तल पुत्र स्व० रामविलास मित्तल कौम वैश्य निवासी 172 डिफेन्स स्टेट फेस 1 बुन्दू कटरा ग्वालियर रोड आगरा	960 (12497909600000012)	1.1) 0.0000
1) कृषिक से अकृषिक (धारा 80): व आदेश उपजिलाधिकारी महोदय खेरागढ़ वाद सं० T2023118053229 आदेश दिनांक 17.10.2023 अन्तर्गत धारा 80 उ०प्र० राजस्व संहिता 2006 के अनुसार मौजा वीरई तहसील खेरागढ़ जिला आगरा के खाता संख्या 00331 के गाटा संख्या 960 रकबा 2.1790 है० लगानी 72.45 रू० के में 1/2 भाग रकबा 1.0895 है० लगानी 36.22 रू० पर दर्ज खातेदार में० यश एपीकल्चर 9/228 बाग/मुजफ्फर खां आगरा बजरिये पार्टनर भूपेन्द्र कुमार वर्मा (एच०यू०एफ०) पुत्र स्व० बनारसीदास वर्मा कौम क्षत्रिय सुनार नि० 9/228 बाग/मुजफ्फर खां आगरा के नाम अंकित उपरोक्त भूमि को उ०प्र० राजस्व संहिता 2006 की धारा 80/(1) के सहपठित नियम 85(2) व (3) के अन्तर्गत आबादी/अकृषक घोषित किया जाता है। यह भूमि कृषि, बागवानी, पशुपालन जिसके अन्तर्गत मत्स्य सम्बर्द्धन, कुक्कुट पालन भी है, से असम्बद्ध प्रयोजन के लिए प्रयुक्त की जा रही है द्वारा प्रख्यापन ह०र०का० (डिजिटल हस्ताक्षर: SUDHIR KUMAR RAJPUT / 06-11-2023)						

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक))

(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण :

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नवशा /नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें।

Disclaimer: उक्त ऑफ़डे मात्र अवलोकनार्थ है, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी./लोकवाणी केन्द्र से उद्घरण की प्रमाणित प्रति प्राप्त की जा सकती है।

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